

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-693/PB/2020

IN THE MATTER OF:

Unnati Fortune Holding Pvt. Ltd.

.....Applicant

Vs.

TAAD Global Infrastructure Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Dhananjaya Sud, Adv.

For the Respondent : Ms. Prachi Johri, Ms. Abhipsa Sahu, Adv.

ORDER

Ld. Counsel on behalf of the Financial Creditor is present and sought one week's time for placing on record the decision of the CoC of the Financial Creditor (which is under CIRP) for initiating CIRP against the Corporate Debtor. It is noticed that on previous occasions also adjournments have been sought on the ground that the parties are trying to settle the matter and vide order dated 04.06.2024, last opportunity was given to the Financial Creditor to place on record the CoC decision. Ld. Counsel on behalf of the Corporate Debtor is also present. Matter is pending since the year 2020. On the request of the Ld. Counsel on behalf of the Financial Creditor, strictly last opportunity is given to the Financial Creditor for placing on record the CoC decision, failing which the

matter will be considered on the basis of material available on record. No further adjournment at the behest of the Financial Creditor shall be granted. List the matter on **01.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)